## GOVERNMENT OF INDIA MINISTRY OF AYUSH

## RAJYA SABHA UNSTARRED QUESTION NO. 482 TO BE ANSWERED ON 07<sup>TH</sup> FEBRUARY, 2023

#### VIOLATION OF NORMS OF THE DRUGS AND MAGIC REMEDIES ACT

### 482. SHRI SANDOSH KUMAR P:

Will the Minister of **AYUSH** be pleased to state:

(a) list of Ayurvedic pharmaceutical companies that have violated the norms of the Drugs and Magic Remedies Act since 2020;

(b) the details of the necessary disciplinary actions taken against such companies for violating the norms of the Drugs and Magic Remedies Act;

(c) whether the Ministry has received complaints from the public against such companies; and

(d) if so, the list of such companies against whom there are consumer complaints?

# ANSWER THE MINISTER OF AYUSH (SHRI SARBANANDA SONOWAL)

(a) and (b): Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954 and Rules thereunder encompass the provisions for prohibition of misleading advertisements and exaggerated claims of drugs and medicinal substances including Ayush medicines, which appear in the print and electronic media and Government has taken note thereof. State/UT Governments are empowered to enforce the provisions of Drugs & Magic Remedies (Objectionable Advertisements) Act, 1954 and Rules there under.

Pharmacovigilance Centres for Ayurveda, Siddha, Unani and Homoeopathy (ASU&H) Drugs set up in different parts of the country under the Central Scheme of Ministry of Ayush are mandated to monitor and report the misleading advertisements to the respective State Regulatory Authorities. A three tier structure comprising of a National Pharmacovigilance Co-ordination Centre (NPvCC), Intermediary Pharmacovigilance Centres (IPvCs) and Peripheral Pharmacovigilance Centres (PPvCs) is established. All India Institute of Ayurveda (AIIA), New Delhi under Ministry of Ayush is the National Pharmacovigilance Co-ordination Centre (NPvCC) for the implementation of the National Pharmacovigilance program for Ayurveda, Siddha, Unani & Homoeopathy drugs. Objectionable advertisements are being reported to the respective State Licensing Authorities by PPvC at regular intervals.

As per the information received from various State/ UTs, number of Ayurvedic pharmaceutical companies that have violated the norms of the Drugs and Magic Remedies Act since 2020 and disciplinary actions taken against such companies are at **Annexure-I**.

(c) and (d): Yes sir. As State/UT Governments are empowered to enforce the provisions of Drugs & Magic Remedies (Objectionable Advertisements) Act, 1954 and Rules there under, information received from various State/ UT, numbers of such companies against whom there are consumer complaints are at **Annexure-II**.

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S.no.	Name of the State/UT	No. of Ayurvedic pharmaceutical companies that have violated the norms of the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954 since 2020	Disciplinary actions taken against such companies
1.	Chhattisgarh	89	The concerned state has been written to take action as per the provisions of Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954.
2.	Tamil Nadu	02	License of that particular product has been suspended for one month as per Rule 159 of the Drugs and Cosmetics Rules, 1945.
3.	Kerala	11	Departmental Disciplinary actions and Prosecution actions.
4.	Karnataka	1020	Show cause notices have been issued to all the companies which have violated the norms of the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954.
5.	Uttarakhand	Approximately 61 misleading advertisements complaints received.	-
6.	Delhi	07	Show cause notices and warning memorandum issued violating the norms of Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954.
7.	Uttar Pradesh	04	Cognizance of the case, directions have been given to the concern authority to take necessary action against the defaulters and alleged Manufacturers/ advertisers under The Drugs & Magic Remedies (Objectionable Advertisements) Act, 1954.
8.	Himachal Pradesh	08	Action against the defaulters has been taken as per the provisions of Drugs and Cosmetics Act, 1940 and Rules thereunder.
9.	Maharashtra	73	Disciplinary actions taken against such companies as per provision in Drugs & Magic Remedies (Objectionable Advertisements) Act, 1954 and Rules thereunder
10.	Gujarat	34	Warning & SCN issued to the firm, referred to concerned State authority
11.	Lakshadweep		NIL
12.	Odisha		NIL

13.	Tripura	NIL
14.	Goa	NIL
15.	Andhra	NIL
	Pradesh	
16.	Mizoram	NIL
17.	Puducherry	NIL
18.	Ladakh	NIL
19.	Nagaland	NIL
20.	Manipur	NIL
21.	Arunachal	NIL
	Pradesh	
22.	Meghalaya	NIL
23.	Chandigarh	NIL

## Annexure-II

S.no.	Name of the State/UT	No. of companies against whom there are consumer complaints
1.	Kerala	01
2.	Karnataka	11
3.	Uttarakhand	01
4.	Chhattisgarh	NIL
5.	Tamil Nadu	NIL
6.	Odisha	NIL
7.	Manipur	NIL
8.	Delhi	NIL
9.	Uttar Pradesh	NIL
10.	Gujarat	NIL
11.	Lakshadweep	NIL
12.	Tripura	NIL
13.	Goa	NIL
14.	Andhra	NIL
	Pradesh	
15.	Mizoram	NIL
16.	Puducherry	NIL
17.	Ladakh	NIL
18.	Nagaland	NIL
19.	Himachal	NIL
	Pradesh	
20.	Maharashtra	NIL
21.	Arunachal	NIL
	Pradesh	
22.	Meghalaya	NIL
23.	Chandigarh	NIL